HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

ABSTRACT

DISTRICT JUDGES - Transfer and Posting of District and Sessions Judge - ORDERS - ISSUED.

ROC.NO.1093/2024-B.SPL.,

NOTIFICATION NO.177-B.SPL.,

DATED: 14.03.2024

The High Court is pleased to pass the following Transfer and Posting orders:

The District and Sessions Judge, mentioned in Column Number 2 is transferred and posted to the station mentioned in Column Number 3 of the corresponding row. Further, the officer mentioned in column number 2, is directed to handover charge of her post and also the post(s) for which the officer is holding full additional charge, if any, to the officer mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get herself relieved and proceed to his new station and take charge of her respective post and also the post(s) for which his/her predecessor is holding full additional charge, if any, from the officer mentioned in Column Number 5.

SL. NO.	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	SMT. S.V.P. SURYA CHANDRA KALA, Judge, Family Court – cum – III Additional District and Sessions Judge, Mahabubnagar.	Prl. District and Sessions Judge, Mulugu.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum- II Additional District and	Prl. District and Sessions Judge, Mulugu

Sessions Judge, Mahabubnagar.

NOTE: Smt. P.Venkata Padma Lalitha Siva Jyoti, Prl. District and Sessions Judge, Mulugu, who is due for retirement from service on attaining the age of superannuation at 61 years on 31.03.2024, shall handover charge of the said post to Smt. S.V.P. Surya Chandra Kala, on the afternoon of 31.03.2024 and retire from Telangana State Judicial Services.

The officer mentioned in Column Number 4, will be full additional charge of the post(s) mentioned in Column Number 2, till the substitute posted takes charge or until further orders whichever is earlier.

The officers who are holding full additional charge of the post(s) if any, are directed to hold the Court Proceedings at least once in a week if the said court is located away from the place where they are working as per the convenience of the Bar Association and litigant public in view of the circular instructions issued by the High Court and inform the same to the High Court for information.

- NOTE: 1. The officer shall get herself relieved from her present post on 23.03.2024 A.N. and take charge of her new post on the afternoon of 31.03.2024 without fail.
 - 2. The officer under orders of transfer is directed to pronounce the judgments/ orders which are already reserved and join at her new station. Further, to inform the High Court about the date of relief in the previous post and the date of joining in the new post within seven days from the date of joining in the new post.
 - 3. The Order placed in the High Court's Website http://tshc.gov.in and the downloaded copy from the website is valid for relieving and joining duty.

REGISTRAR GENERAL FAC.REGISTRAR (VIGILANCE)

To

- The officers concerned.
- 2. The in-charge officers.

- 3. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
- 4. The Registrar General and Other Registrars, High Court for the State of Telangana, Hyderabad.
- 5. The Director, Telangana State Judicial Academy, Secunderabad.
- 6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 7. The Prl. District and Sessions Judge, Mulugu.
- 8. The Prl. District and Sessions Judge, Mahabubnagar.
- 9. The Judge, Family Court cum III Additional District and Sessions Judge, Mahabubnagar.
- 10. The Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Mahabubnagar.
- 11. The District Treasury Officers: Mahabubnagar and Mulugu.

12. THE SECTION OFFICERS:-

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court for the State of Telangana.

Concerned seat.